



2025:DHC:6584



\$~68

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 07.08.2025*

+ **CRL.M.C. 2573/2025 & CRL.M.A. 11506/2025**

DIVYANSHU MALHOTRA & ORS.Petitioners

Through: Mr. Ajay Satija, Advocate along with
petitioners in person.

versus

STATE GOVT. OF NCT OF DELHI AND ANR.Respondents

Through: Mr. Nawal Kishore Jha, APP for the
State with SI Ashish, PS Khyala
R-2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of FIR No. 224/2024 of Police Station Rajouri Garden for offence under Sections 323/341/506/427/34 IPC on the ground that the complainant *de facto* (respondent no. 2) has compromised the disputes with the petitioners.

2. Respondent no. 2 present in court and identified by IO/SI Ashish Yadav accepts notice. Learned APP accepts notice.

3. I have spoken with the parties in Hindi. Respondent no. 2 submits that he does not wish to pursue the prosecution of petitioners and has compromised the disputes with them.



2025:DHC:6584



4. Learned APP submits that State has no objection to quashing, subject to terms, especially because respondent no. 2 appears to be under some pressure. I have again spoken with respondent no. 2 as to whether he would prefer continuing the prosecution. But respondent no. 2 insists that he does not want to pursue prosecution.

5. Considering the overall circumstances, the petition is allowed subject to each of the petitioners depositing cost of Rs. 20,000/- with DHCLSC within one week and the FIR No. 224/2024 of Police Station Rajouri Garden for offence under Sections 323/341/506/427/34 IPC and proceedings arising out of the same are quashed. Pending application stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 7, 2025
'rs'